

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51230 of 2019-SM

(Arising out of order-in-appeal No. IND-EXCUS-000-APP-360-18-19 dated 24.12.2018 (16.01.2019) passed by the Commissioner (Appeals), Customs, Central Goods, Service Tax & Central Excise, Indore (M.P.)

M/s Godha Cabcon & Insulation

36-D, Sector-B, Sanwer Road Road
Industrial Area, Indore (M.P.)

Appellant

VERSUS

**Commissioner, Central Goods and
Service Tax, Customs & Central Excise**

Post Box No. 10
Manik Bagh Road, Manik Bagh Palace
Indore, (M.P.)-452001.

Respondent

APPEARANCE:

Shri Jitendra Singh, Advocate for the appellant
Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51530/2021

DATE OF HEARING/DECISION: 16.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 03.07.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)